

Shri K. K. Basu: He has just begun.

Mr. Deputy-Speaker: I am not trying to hustle him. He may continue his speech tomorrow. Now we will take up the other business.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-SECOND REPORT

Shri Altekar (North Satara): I beg to move:

"That this House agrees with the Twenty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 7th March, 1955."

It is a simple report, only allotting time for the resolutions coming here for discussion today, and the time is stated in the report. I commend it for the acceptance of the House.

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Twenty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 7th March, 1955."

The motion was adopted.

RESOLUTION RE. CORPORATION
FOR BROADCASTING

Mr. Deputy-Speaker: Now, regarding the resolution moved by Thakur Jugal Kishore Sinha on the 25th February, the discussion had concluded and just when he was called upon to reply there was no time and the House was adjourned on that day. Now he will reply to the debate.

The Minister of Information and Broadcasting (Dr. Keskar): The discussion on this motion ended as the Prime Minister was going to speak on that day in reply to the debate on the President's Address. If with the permission of the Mover I might be allowed to take a couple of minutes now, I shall be grateful.

Mr. Deputy-Speaker: There is no question of the Mover. The Mover

has no option in the matter. I will allow the hon. Minister.

Shri Altekar (North Satara): I may be allowed to clarify the position. Fifteen minutes are allowed for it because the hon. Minister stated that he would require three or four minutes, and ten minutes were left for the Mover to reply.

Mr. Deputy-Speaker: I am not able to follow. When does the hon. Minister want to speak?

Dr. Keskar: I might clarify. I was speaking on the previous day when the discussion concluded, and at that time the Prime Minister was to reply to the debate on the President's Address. Suddenly we concluded, we thought voting would take place immediately. But as time was being given to the Mover to reply, it was said that it would be postponed. Now, since there is time, I want to clarify one or two matters.

Mr. Deputy-Speaker: Yes, he may go on.

Dr. Keskar: I do not want to take much time and take away the time which my hon. friend would like to have to give his reply.

I could not reply then to the point made by Shri S. N. Das who unfortunately is not here in the House. The position is this. The All India Radio at present is a government department. Parliament has a machinery for examining and for going into the working of all the departments of Government. And if certainly the Estimates Committee, which is the Parliament's organ for going regularly into the accounts and the working of these departments, finds that there is something wrong or the working is not good, it is entitled to and it does recommend things to be done. And I think it is not possible, neither is it desirable in my opinion, to have a sort of committee that he suggests for doing this work. The particular work would have been done by the Estimates Committee. And hon. Members had the benefit of